

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29841/2018

(Arising out of impugned final judgment and order dated 05-03-2018 in ITA No. 216/2010 passed by the High Court Of Judicature At Allahabad)

COMMISSIONER OF INCOME TAX, CENTRAL

Petitioner(s)

VERSUS

M/s RAMA EDUCATIONAL SOCIETY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136799/2018-CONDONATION OF DELAY IN FILING and IA No.136800/2018-CONDONATION OF DELAY IN REFILING)

Date : 01-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG
Mr. Devashish Bharuka, Adv.
Mr. Zoheb Hossain, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag along with SLP (C) D. No. 32312/2018.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER